

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 105 of 2002

Applicant (s) Durga Charan Majhi Respondent (s) Union of India
Advocate for Applicant (s) M/s. U. K. Lenka Advocate for Respondent (s)
M. K. Biswal

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

L.P.O/B.D. for Rs.50/- filed
For Registration please.

Pass
1/3
S.O.

REGISTER

1/3/2002
Registrar

01. Order Dated 06.03.2002

Heard Mr. U.K. Lenka Learned Counsel for the Applicant and Mr. D.N. Mishra, Learned Standing Counsel for the Railways. The whole point raised by the Applicant in this case is that his Juniors have ~~successfully~~ been promoted and, while granting them promotion, his case has never been considered. He has made a representation to the Respondents for redressal of his grievance copy of which is at Annexure-7 to this OA. Non consideration of the case violates the Constitutional provisions and in the said premises, this OA is disposed of with a direction to the Respondents to redress the grievance.

For Admonish - copy
livered.

Pass
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Pass
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S.O.

NOTES OF THE REGISTRY

2
ORDERS OF THE TRIBUNAL

The original application along with copy of order off. 6-3-02 issued to all the respondents by Regd. Posts. The copy of order off. 6-3-02 issued to the Counsel for both sides.

P. M.
S. O.

of the Applicant in giving due consideration to Annexure-7 within a period of three months from the date of receipt of a copy of this order.

Send copy of this order to the Respondents along with copies of the OA, averments of which are ^{directed} to be considered by the Respondents. Give a free copy to the advocate for the applicant and the standing counsel for the Respondent.

Yash-
06/03/2002
Member (Judicial)